

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.5875
TO BE ANSWERED ON THE 3RD APRIL, 2018

COMPENSATION UNDER CROP INSURANCE SCHEME

5875. SHRI LAXMI NARAYAN YADAV:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the compensation amount under the crop insurance scheme has not been paid to several farmers due to the mistakes/negligence of banks in the country particularly in Sagar region of Madhya Pradesh;
- (b) if so, the details of the bank officials which have committed mistakes;
- (c) the action taken by the Government at its level for making payment of crop insurance to the farmers which is pending due to the mistakes of the officials of banks; and
- (d) the action taken by the Government against the guilty officials?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (d): Yes, Madam. Reportedly claims have not been paid to several farmers in Sagar and Gwalior Division of Madhya Pradesh allocated to HDFC-ERGO General Insurance Company Ltd., due to the mistakes/negligence of banks including non-receipt of premium within prescribed cut-off dates, premium debited but not remitted to insurance company and premium remitted but remittance details and declaration form not sent despite reminders from insurance companies.

As per provision of the scheme detailed seasonality discipline has been prescribed including cut-off dates for debit of premium, remittance of premium to insurance companies etc. alongwith role and responsibility of each stakeholders. Since the scheme provides compulsory coverage of loanee farmers who availed Kisan Credit Card Loan/ Seasonal Agricultural Operations loan for notified crops in notified areas, in case any eligible loanee farmer is deprived from admissible claims then respective bank/branches are responsible to make payment of the admissible claims to loanee farmers. Overall monitoring to ensure compliance rests with the concerned State Government.
